

श्री राम सहाय : क्या ऐसी आशा की जा सकती है कि इन नियमों के पालन से स्ट्राइक इत्यादि होने की बातें सामने नहीं आयेंगी जैसी कि पिछले दिनों में आ रही थीं ?

श्री आबिद अली: उम्मीद तो है कि नहीं आयेंगी ।

भारत से पाकिस्तान ले जाये गये गड़े हुये

कोष

*५२. श्री राम सहाय : क्या पुनर्वास तथा अल्प संख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि क्या ३१ दिसम्बर १९५७ तक भारत से पाकिस्तान की कोई गड़े हुये कोष ले जाये गये और यदि हां तो उनकी संख्या और मूल्य कितना है ?

†[BURIED TREASURES TAKEN TO
PAKISTAN FROM INDIA

*52. SHRI RAM SAHAI: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state whether any buried treasures were taken to Pakistan from India up to the 31st December, 1957, and if so, what is the number and value thereon?]

पुनर्वास उपमंत्री (श्री पी० एस० नस्कर): लगभग २५० निकासियों के गड़े हुए खजाने भारत से पाकिस्तान को भेजे गये हैं । इन जेवरात इत्यादि के मूल्य सम्बन्धी जानकारी उपलब्ध नहीं है ।

†[THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Buried treasures of about 250 evacuees have been sent from India to Pakistan. Information in regard to value of the jewellery etc., recovered is not available.]

श्री राम सहाय : क्या माननीय मंत्री महोदय यह बतलाने की कृपा करेंगे कि जितने व्यक्तियों ने यहां आकर अपने ऐसे धन को

पाने की खोज की थी उन सब को अपना धन प्राप्त हुआ ?

SHRI P. S. NASKAR: I will answer in English, Sir. The hon. Member wants to know about the persons who went to Pakistan to recover their buried treasures and what the number is of successful operations. I give the number of successful operations in Pakistan as 1,292 and of unsuccessful operations as 903.

DR. RAGHUBIR SINH: The question relates to buried treasures taken to Pakistan from India and not operations in Pakistan. The answer given is completely the reverse.

SHRI P. S. NASKAR: All right, I will change the answer. About 250 buried treasure operations had taken place in India.

SHRI JASWANT SINGH: I would like to submit to the hon. Minister in regard to these buried treasures that there are certain families half of whom stay in India and half stay in Pakistan. For example, there are people having two wives, one stays here and one stays in Pakistan. I would like to know whether the buried treasures of such families also have been transferred.

SHRI M. GOVINDA REDDY: The need does not arise.

SHRI JASWANT SINGH: How?

SHRI P. S. NASKAR: I would request the hon. Member that if he has any specific case in mind, he may kindly refer it to us and we will look into it.

SHRI V. K. DHAGE: No.

SHRI JASWANT SINGH: It is a general case. There are hundreds of families and half of them live in India and half in Pakistan.

SHRI P. S. NASKAR: I would require notice to answer that.

PANDIT S. S. N. TANKHA: May I know whether the buried treasures were unearthed by the Government of India and delivered to their Pakistani owners or the owners of these treasures were allowed to come to India and then to take them away?

SHRI P. S. NASKAR: The respective owners of the treasures are allowed to come to India and they are escorted to the spot and then they dig them up themselves in the presence of the representatives of both countries.

SHRI V. K. DHAGE: Does the term 'buried treasures' mean that the treasures were buried by these people or by somebody else?

SHRI P. S. NASKAR: No. The treasures were buried by themselves.

TENEMENTS IN TILAK NAGAR, DELHI

*53. SHRI N. R. MALKANI: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) the number of tenements built by Government in Tilak Nagar, Delhi and the number of tenements so far auctioned;

(b) the number of such tenements now under unauthorised occupation; and

(c) the steps being taken by Government to end such occupation in favour of the purchases of these tenements?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): (a) Out of 1,836 tenements built in Tilaknagar, 324 have so far been auctioned.

(b) About 140.

(c) In the case of properties which have been sold, it is for the auction-purchasers to evict the unauthorised occupants under due processes of law. Government had not at the time of the auction given the auction-purchasers any undertaking to evict the unauthorised occupants.

SHRI N. R. MALKANI: Is it not a fact that some time back, the Government used the police force for evacuating such tenements and then they suddenly withdrew them from the scene?

SHRI P. S. NASKAR: At the moment I have no such information but if the hon. Member writes to me, I will look into the particular case.

SHRI N. R. MALKANI: Is it not a fact that in ordinary cases, in ordinary transactions, a private man buying these always got free possession? Must not Government do the same?

SHRI P. S. NASKAR: The original question relates to Tilak Nagar. When these properties were originally built there was a lot of unauthorised occupation. Those who occupied such premises were not authorised persons. We decided to auction those properties and we did auction a certain number of them—324—and the auction purchasers had the right to evict such unauthorised persons.

SHRI N. R. MALKANI: Is it not a fact that there is alternative accommodation nearby and that was left over by these occupants and they can be sent back to their own tenements but Government does not do so yet?

SHRI P. S. NASKAR: So far as unauthorised occupation in Tilak Nagar is concerned, I will explain the position. There were unauthorised occupants there. They came there after 1954. That means in 1956 and 1957. Such persons were not there at the time of the auctions and till recently our policy was to recognise only such unauthorised persons who were there before 1st April, 1954, but we have changed that policy. Now we are regularising even those unauthorised occupations which took place up to December, 1957, but each case is examined on merits.

SHRI BHUPESH GUPTA: May I know whether before deciding on auctioning these tenements, the difficulties of the actual occupants are